GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

STARRED QUESTION NO. 176 TO BE ANSWERED ON 04.08.2021

COMPENSATION UNDER CODE ON SOCIAL SECURITY, 2020

176. SHRI B. LINGAIAH YADAV:

Will the Minister of Labour and Employment be pleased to state:

- (a)whether Government has notified new/amended rules relating to employees' compensation under the Code on Social Security, 2020 and invited objections and suggestions; and
- (b)if so, the details thereof, as on date?

ANSWER

MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV)

(a) & (b): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF RAJYA SABHA STARRED QUESTION NO. 176 TO BE ANSWERED ON 04.08.2021 BY SHRI B. LINGAIAH YADAV, HON'BLE M.P. REGARDING COMPENSATION UNDER CODE ON SOCIAL SECURITY, 2020.

(a) & (b): The Code on Social Security, 2020 (36 of 2020) was notified in the Gazette of India on 29.09.2020. This Code subsumes 9 Central Labour Laws including the Employees Compensation Act, 1923. The said Code shall come into force on such date as the Central Government may appoint and different dates may be appointed for different provisions of the Code.

Further, in exercise of the powers conferred by sections 155, 158 and 159 of the Code on Social Security, 2020, the Government vide G.S.R. 385(E) dated 3rd June, 2021 has notified the draft rules called The Code on Social Security (Employee's Compensation)(Central) Rules, 2021 and has invited objections and suggestions from the stakeholders as part of pre-legislative consultation process within a period of 45 days.

The objections and suggestions have been received from various stakeholders including Trade Unions, Associations, Organisations, Individuals, etc.
